

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NOTICE

Dated 09.05.2024

It is hereby notified for information of all concerned that in the Criminal Writ Petition where petitioner(s) is/are seeking directions for protection of life and liberty of the petitioners and his family members and further seeking directions not to harass and humiliate the petitioner or his family members and in such cases in the pleadings wherein the Ld. Counsel relied upon the photographs/CCTV footage etc. qua cause of action, in such cases, still photographs in colour alongwith the CCTV footage/pen drive is required to be annexed/place on record. In case, such directions are not complied with, no petition shall be entertained by the Registry and objection will be raised on the same



Superintendent DRR
for Registrar General